

CBI Case No. 34/2019

CBI Vs. JayaLakshmi Jaitly @ Jaya Jaitly Etc

29.06.2020.

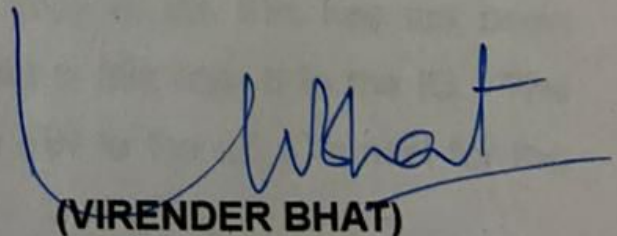
**Present:- Sh. Neetu Singh, Ld. PP for CBI.
Ms. Nitya Ramakrishnan, Ld. Counsel for A-1 alongwith
A-1.
Sh. Vikram Panwar & Sh. Suyash Sinha, Ld. Counsels for A-2
alongwith A-2.
Sh. Shivam Sharma, Ld. Counsel for A-3.**

Hearing was conducted today at 10.30 AM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Final arguments have been heard today in this case from 10:30 am to 1:15 pm.

Adjourned for remaining final arguments to 30.06.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)

**SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/29.06.2020**

Ravi Prakash vs. CBI

RC-3(S)/2020/CBI/SC-III/NEW DELHI

U/s 67B IT Act 2000 & Section 15 and 21(2) of POCSO Act, 2012

PS CBI New Delhi

29.06.2020.

This is an anticipatory bail application U/s 438 Cr. PC in case FIR No. RC-3(S)/2020/CBI/SC-III/New Delhi which has been assigned to this court by the Ld. District & Sessions Judge, Rouse Avenue District Court, New Delhi.

**Present:- Sh. Kapil Dua, Ld. Counsel for the applicant.
Sh. Neetu Singh, Ld. PP for CBI.
IO Inspector Deepak is also present.**

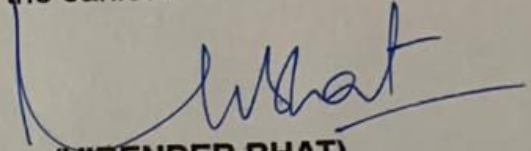
Hearing was conducted today at 1.30 PM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

The application is not accompanied by a copy of FIR. Ld. Counsel for applicant submits that the copy of the FIR has not been supplied to him despite his written request in this regard to the IO. The IO undertakes to supply the copy of the FIR to the Ld. Counsel for the applicant during the course of the day.

Ld. PP seeks time for filing reply to the bail application. He shall file reply to the bail application on or before the next date with advance copy to the Ld. Counsel for the applicant.

At request of Ld. PP as well as Ld. Counsel for the applicant, adjourned for arguments to 03.07.2020.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi as well as to Sh. Vivek, PA to Ld. District & Sessions Judge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/29.06.2020

CBI Case No. 234/2019
CBI Vs. Bhoori Singh

29.06.2020.

File taken up today on the application received on behalf of Convict Bhoori Singh seeking some more time for surrender in Tihar Jail.

Present:- Sh. Neetu Singh, Ld. PP for CBI.
Sh. Vinod Kumarr Chaudhary, Ld. Counsel for convict Bhoori Singh.

Hearing was conducted today at 2:40 PM through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Vide order on sentence dt. 24.06.2020 the applicant/convict was sentenced to rigorous imprisonment for a total period of 5 years alongwith fine of Rs. 50,000/- and was directed to surrender before the Superintendent, Tihar Jail, Delhi by 4:00 PM of 29.06.2020 i.e by today 4:00 PM.

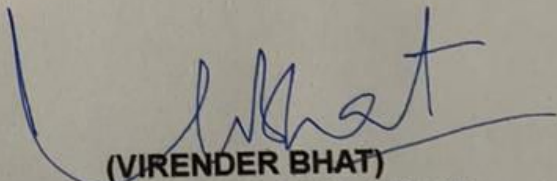
Ld. Counsel for the applicant submits that due to anxiety, the convict developed some heart problem and accordingly, was admitted in Gupta Nursing Home at Vivek Vihar, Delhi on 27.06.2020, where he is under observation. Copy of Certificate issued by the said Nursing Home has been annexed with the application which states that the convict had complained of suffocation, chest pain, breathing difficulty etc. In view of the same, it is prayed by the Ld. Counsel that the convict may be given some more time for surrender in Tihar Jail.

Ld. PP has opposed the application vehemently. He submitted that the convict has made an excuse of illness only in order to avoid his surrender in Tihar Jail to serve the sentence. He has prayed for dismissal of the application.

Having heard the Ld. Counsel for the convict as well as the Ld. PP, it is directed that the CBI shall depute two responsible officers to Gupta Nursing Home, Vivek Vihar, Delhi, who shall take the convict into custody in the Gupta Nursing Home itself and from there they shall take him to nearest government hospital for check up. In case the doctor, who examines the convict in the said government hospital, is of the opinion that the convict needs to be admitted in the hospital for further treatment, convict shall be admitted in that hospital and shall remain so till he is discharged from the hospital after treatment and after his discharge from the hospital he shall be taken to Tihar Jail to serve the sentence. However, in case the doctor finds him without any serious ailment and is of the opinion that the convict need not be admitted in the hospital, the convict shall be forthwith lodged in Tihar Jail today itself to serve the sentence imposed upon him vide above noted order on sentence dt. 24.06.2020.

With these directions, the application stands disposed off.

The Ahlmad is directed to send the copy of this order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.


(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/29.06.2020